

**8<sup>th</sup> SESSION**

**HARYANA VIDHAN SABHA**

**BULLETIN NO. 2**

**Thursday, the 3<sup>rd</sup> March, 2022**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday, the 3<sup>rd</sup> March, 2022 from 10.00 A.M. to 3.19 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	13	2	-	16

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 40

**II. INTIMATION REGARDING LEAVE OF ABSENCE.**

(i) The Speaker informed the House that he has received an intimation through a Letter from Shri Subhash Sudha, M.L.A., in which he has expressed his inability to attend the Haryana Vidhan Sabha Session on 3<sup>rd</sup> March, 2022 due to Cancer Operation of his daughter in law.

(ii) The Speaker informed the House that he has received an intimation through a letter from Shri Aseem Goel & Shri Mohan Lal, M.L.As., in which they have expressed their inability to attend the Haryana Vidhan Sabha Session on 3<sup>rd</sup> March, 2022 due to unavoidable circumstances.

**III. INTIMATION IN REGARD TO CALLING ATTENTION MOTIONS/ADJOURNMENT MOTIONS/NON OFFICIAL RESOLUTIONS/PRIVATE MEMBER BILLS.**

The Speaker informed the House that he has received 70 Calling Attention Motions, 5 Adjournment Motions, 3 Non Official Resolutions and 2 Private Member Bills so far. Out of 70 Calling Attention Motions some were either disallowed or sent to the Government for comments within 48 hours or under consideration or allowed.

The Speaker further informed the House that out of 5 Adjournment Motions, Adjournment Motion No. 1 given notices of by Shri Bharat Bhushan Batra, Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Surender Panwar, Shri Jagbir Singh Malik, Shri Bishan Lal and Smt. Renu Bala, MLAs. regarding illegal mining in district Bhiwani has been converted into Calling Attention Motion No. 41, Adjournment Motion No.2 given notices of by Shri Bharat Bhushan Batra, Smt. Geeta Bhukkal, Shri Aftab Ahmed, Shri Jagbir Singh Malik, Shri Jaiveer Singh, Shri Balbir Singh and Shri Indu Raj, MLAs. जो कि हरियाणा के सभी नागरिकों पर प्रचलित कलेक्टर दर के 5 प्रतिशत की दर से विकास शुल्क लगाने बारे है, has been disallowed, Adjournment Motion No. 3 given notices of by Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Bishan Lal, Smt. Renu Bala, Shri Subhash Gangoli, Shri Mewa Singh, Smt. Shakuntal Khatak, Shri Indu Raj, Shri Shamsher Singh Gogi, Shri Kuldeep Vats, Rao Dan Singh, Shri Shishpal Singh, Shri Jaiveer Singh and Shri Balbir Singh, MLAs. जो कि हड़ताली आंगनवाड़ी वर्कर्स एवं हेल्पर्स की मांगों के समाधान हेतु है, is under consideration. Adjournment Motion No. 4 given notices of by Shri Jagbir Singh Malik, Shri Aftab Ahmed, Shri Varun Chaudhary, Shri Indu Raj, Shri Mamman Khan, Shri Mewa Singh, Smt. Geeta Bhukkal, Shri Balbir Singh, Shri Jaiveer Singh, Smt. Shakuntla Khatak, Shri Kuldeep Vats, Shri Bishan Lal, Smt. Renu Bala, Shri Shishpal Singh and Shri Shamsher Singh Gogi, MLAs. जो कि प्रदेश में भारी वर्षा के कारण फसलों के हुए नुकसान बारे है, is under consideration. Adjournment Motion No. 5 given notices of by Rao Dan Singh, Shri Amit Sihag, Smt. Geeta Bhukkal, Shri Bharat Bhushan Batra, Shri Aftab Ahmed, Shri Shishpal Singh, Smt. Shakuntla Khatak, Shri Varun Chaudhary, MLAs. जो कि बढ़ती हुई बेरोजगारी के बारे हैं, is under consideration.

The Speaker further informed the House that out of 3 Non Official Resolutions, Non Official Resolution No.1 given notice of by Smt. Geeta Bhukkal, MLA जो कि प्रदेश में बढ़ते बेसहारा पशुओं के बारे है, has been admitted for today i.e. 3<sup>rd</sup> March, 2022. Non Official Resolutions No. 2 given notices by Shri Varun Chaudhary, Shri Aftab Ahmed, Shri Bharat Bhushan Batra and Shri Amit Sihag, MLAs. जो कि प्रदेश में नशीली दवाओं के खतरे के मुद्दे बारे है, is under consideration. Non Official Resolutions

No. 3 given notices by Smt. Kiran Choudhry, Shri Shamsher Singh Gogi and Shri Pardeep Chaudhary, MLAs. जो कि एम. एस. पी. को कानूनी रूप से लागू करने योग्य और कानून के लिए केन्द्र सरकार से प्रस्ताव पास करने के लिए अनुरोध बारे है, is under consideration.

The Speaker further informed the House that out of 2 Private Member Bills, Private Member Bill No. 1 given notice of by Smt. Renu Bala, M.L.A. regarding, the Haryana Special Component Plan for Scheduled Castes and Scheduled Castes Development Authorities Bill, 2022, has been disallowed. Private Member Bill No. 2 given notice of by Shri Dharampal Gonder, M.L.A. regarding the Haryana Special Component Plan for Scheduled Castes and Scheduled Castes Development Authorities Bill, 2022 has been disallowed.

The Speaker further informed the House that he has also received 2 Bills from the Home Minister, Shri Anil Vij regarding the Haryana Prevention of Unlawful Conversion of Religion Bill, 2022 and from the Deputy Chief Minister, Shri Dushyant Chautala regarding the Haryana Prohibition of Change of Public Utilities Bill, 2022.

#### **IV. RAISING THE MATTER IN REGARD TO ZERO HOUR.**

Immediately after the Question Hour, Shri Bhupinder Singh Hooda, and some other Members of his party raised the matter regarding extension of time of Zero Hour and demanded that it should be extended 3 to 6 minutes for each Member so that he can raise his issues in detail. He also urged the Speaker that draw of lots system should be adopted in this regard. Some Members of the Treasury Benches objected it and urged the Speaker that all Members should get ample opportunity to speak in the Zero Hour. After heard both the sides, the Speaker announced that a box will be kept in the Chamber of the Speaker. Those Members who want to speak in Zero Hour, can drop their name slip in that box till 9.30 A.M. on the same day. Thereafter, a draw of lots will be held and only 10 members can speak in Zero Hour for 6 minutes each. He further announced that those Members who have spoken during the Zero Hour is not permitted to drop the name slip in the box till all other Members speak.

## V. DISCUSSION ON GOVERNOR'S ADDRESS.

Shri Mahipal Dhanda, MLA, while moving the motion:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 2<sup>nd</sup> March, 2022 at 2.00 P.M.’.”

and spoke for 40 minutes.

Shri Ishwar Singh, MLA, seconded the motion and spoke for 20 minutes.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, spoke for 62 minutes.

## VI. NON-OFFICIAL RESOLUTION.

At 1.53 P.M., Smt. Geeta Bhukkal, a Member from the Indian National Congress Party, moved the following resolution :-

“कि यह महान सदन सरकार को एक कारगर नीति बनाने तथा कारगर उपाय अपनाने के लिए सिफारिश करें ताकि इन बेसहारा पशुओं के कारण हो रही शारीरिक तथा मानसिक परेशानियों से बचा जा सके तथा इन बेसहारा पशुओं की उचित देखभाल सुनिश्चित हो पाए।”

and spoke for 28 minutes.

Shri Ram Kumar Gautam, Shri Jogi Ram Sihag & Dr. Abhe Singh Yadav, Members from the Treasury Benches, spoke for 3, 1 & 2 minutes respectively.

Shri Amit Sihag, Shri Shamsher Singh Gogi, Shri Neeraj Sharma & Shri Chiranjeev Rao, Members from the Indian National Congress Party, spoke for 4, 4, 3 & 1 minute respectively.

Shri Randhir Singh Gollen & Shri Balraj Kundu, an Independent Members, spoke for 9 & 6 minutes respectively.

The Home Minister also spoke for 7 minutes.

The Speaker also made some suggestions and spoke for 1 minute.

The Agriculture and Farmer's Welfare Minister, by way of reply, spoke for 17 minutes.

The Deputy Speaker occupied the Chair from 11.52 A.M. to 12.56 P.M.

The Speaker, with the sense of the House, extended the time of the sitting of the House as under:-

- (i) At 2.00 P.M. for 1 hour.
- (ii) At 3.00 P.M. for 15 minutes.
- (iii) At 3.15 P.M. for 10 minutes.

The Sabha then adjourned till 10.00 A.M. on Friday, the 4<sup>th</sup> March, 2022.

**CHANDIGARH**  
**the 3<sup>rd</sup> March, 2022.**

**SECRETARY.**